

**IN THE INCOME TAX APPELLATE TRIBUNAL
(DELHI BENCH 'E' : NEW DELHI)**

**BEFORE SHRI AMIT SHUKLA, JUDICIAL MEMBER
and
SHRI ANADEE NATH MISSHRA, ACCOUNTANT MEMBER**

**ITA No.4979/Del./2018
(ASSESSMENT YEAR : 2013-14)**

M/s. M.B. Finmart Pvt. Ltd.,
4th Floor, Punjabi Bhawan,
10, Rouse Avenue,
New Delhi – 110 002.

vs. DCIT, Circle 16 91),
New Delhi.

(PAN : AAACD9678C)

(APPELLANT)

(RESPONDENT)

ASSESSEE BY : None

REVENUE BY : Ms. Rinku Singh, Sr.DR

Date of Hearing : 20.12.2021

Date of Order : 20.12.2021

ORDER

PER AMIT SHUKLA, JM :

Aforesaid appeal has been filed by the assessee against the impugned order dated 02.06.2018 passed by the Id. CIT(A)-28, New Delhi for the quantum of assessment passed under section 143(3) of the Income-tax Act, 1961 (for short 'the Act') for the assessment year 2013-14.

2. The assessee filed an application dated 17.11.2021 seeking withdrawal of the appeal on the ground that the assessee has opted to settle the dispute relating to the tax

arrears for the assessment year under consideration under the “Vivad Se Vishwas Scheme, 2020”.

3. Keeping in view the aforesaid facts, present appeal is hereby dismissed with liberty to get it restored by the assessee in case dispute is not settled as per scheme. The Revenue has no objection with regard to the aforesaid caveat. Consequently, the present appeal is dismissed.

Order pronounced in open court on this 20th day of December, 2021.

**SD/-
(ANADEE NATH MISSHRA)
ACCOUNTANT MEMBER**

**SD/-
(AMIT SHUKLA)
JUDICIAL MEMBER**

**Dated the 20TH day of December, 2021
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Copy forwarded to:

- 1.Appellant
- 2.Respondent
- 3.CIT
- 4.CIT(A)-28, New Delhi.
- 5.CIT(ITAT), New Delhi.

AR, ITAT
NEW DELHI.